

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

CP/100/244/2016  
in  
OA/100/3623/2013

Reserved on 08.02.2019  
Pronounced on 18.02.2019

**Hon'ble Ms. Nita Chowdhury, Member (A)  
Hon'ble Mr. S.N.Terdal, Member (J)**

Sh. Vinay Kumar Bahl,  
S/o Shri Lal Chand Bahl,  
Aged about 62 3/4 years,  
Retired COS/Operating, DRM Office,  
Northern Railway, New Delhi,  
Retired AM/CRIS, Chanakyapuri,  
New Delhi-110034  
R/o LalAshiana, 1764 MultaniMohalla,  
Rani Bagh, New Delhi-110034

... Applicant

(By Advocate: Mr.Amit Anand )

**VERSUS**

Union of India, through

1. Sh. Ajay Kumar Puthia,  
General Manager,  
Northern Railway, Baroda House,  
New Delhi.
2. Sh. Arun Arora,  
Divisional Railway Manager,  
Northern Railway, Delhi Division,  
State Entry Road, New Delhi.
3. Shri Virender Kumar,  
Asstt. Personnel Officer  
Bill & Settlement, Bill Branch,  
Northern Railway, Delhi Division,  
State Entry Road, New Delhi.
4. Sh. M.K.Dua,  
Office Superintendent/HBA  
Bill Branch, DRM Office,  
New Delhi.
5. Sh. Aditya Parshad Sharma,  
Chief Office Superintendent,  
Operating Branch, DRM Office,  
New Delhi. ... Contemnors/  
Respondents

(By Advocate: Mr.Kripa Shankar Prasad )

**ORDER****(Hon'ble Mr. S.N.Terdal, Member (J) :**

We have heard Mr. Amit Anand, counsel for applicant and Mr. Kripa Shankar Prasad, counsel for respondents and perused the documents produced by both the parties.

2. This Contempt Petition has been filed alleging that the order of this Tribunal directing the respondent no.3 to complete the required procedure and to release his terminal benefits including pro-rata pension with arrears thereof within three months and in case the said amount is not paid within three months, the applicant is entitled to interest on all the terminal dues @ 8% w.e.f. 23.05.2012. The relevant portion of the order is extracted below:

"Taking a holistic view in the matter, I deem it appropriate to dispose of Original Application with direction to respondent No. 3 to ensure the completion of procedure, including such part, which need to be completed by the applicant by calling him in his office and release his terminal benefits, including pro-rata pension with arrears thereof within three months from the date of receipt of a copy of this order. In case, the dues are not settled within such period, the applicant would be entitled to interest on all the terminal dues @ 8% w.e.f. 23.05.2012. Ordered accordingly."

3. The respondents have filed compliance affidavit. From the perusal of chart given in para 1 of the compliance affidavit dated 06.4.2017 it is crystal clear that even without waiting for three months some of the terminal benefits have been paid to the applicant and some of them have been paid because of some procedural difficulties after a delay of some

time. We hold that in view of the payments made, as stated above, there is substantial compliance, as such Contempt Petition is closed. Notices stand discharged.

**(S.N.Terdal)**  
**Member (J)**

**( Nita Chowdhury)**  
**Member (A)**

'sk'

....